

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.214- TP 115 of 2016
ITEM No.215-MA 5 of 2017
ITEM No.216- Cont A 6 of 2017
TP 115 of 2016

Proceedings under Section 424(3) of Co. Act, 2013

IN THE MATTER OF:

Kumar Jivanlal Patel (Makadia)
V/s
Patel Oils & Chemicals Pvt Ltd & Ors

.....Applicant

.....Respondent

Order delivered on 02/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Kunjal Dalal, Adv (PCS)
For the Respondent : Mr. M.K Vakharia, Adv a.w Mr.Jainish Shah, Adv. For R-2

ORDER

Cont A 6 of 2017

In response to the show cause notice issued by this Tribunal of contempt to the Respondent No. 2. Today Respondent No. 2 contemnor has come physically along with counsel. He sought one more opportunity to respond to the show cause notice of contempt issued by this Tribunal. Be filed within 7 days in the shape of an Affidavit. Respondent No.-2 contemnor to remain present physically on the next date of hearing.

Re-list all the matters for further consideration on. 06.06.2024

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)